(ii) Notification No. F.I(50)/60-G.A., dated the 31st May, 1961, publishing the Delhi Development (Management of Properties) Regulations, 1961, issued by the Delhi Development Authority. [Placed in Library. See No. LT-3101/61.]

Papers laid

- (iii) Notification G.S.R. No. 1111, dated the 29th August, 1961, publishing the Delhi Development (Betterment Charge Arbitration) Rules, 1961, issued by the Ministry of Health. [Placed in Library. See No. LT-3338/61.]
- (iv) Notification S.O. No. 2226, dated the 7th September, 1961, publishing the Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961, issued by the Delhi Development Authority. [Placed in Library-See No. LT-3339/ 61.]

AMENDMENTS IN SCHEDULE III TO THE I.A.S. (PAY) RULES, 1954

SHRIMATI MARAGATHAM CHAN-DRASHEKHAR: Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Home Affairs publishing further amendments in Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the AH India Services Act, 1951: —

- (i) Notification G.S.R. No. 1463, dated the 5th December, 1961.
- (ii) Notification G.S.R. No. 1464, dated the 8th December, 1961.
- (iii) Notification G.S.R. No. 77, dated the 12th January, 1962.
- (iv) Notification G.S.R. No. 101, dated the 17 th January, 1962.
- (v) Notification G.S.R. No. 157, dated the 3«th January, 1962.

- on the Table
- (vi) Notification G.S.R. No. 187, dated the 8th February, 1962.
- (vii) Notification G.S.R. No. 225, dated the 13th February, 1962.
- (viii) Notification G.S.R. No. 228, dated the 20th February, 1962.

[Placed in Library. See No. LT-28/62 for (i) to (viii).]

- (ix) Notification G.S.R. No. 311, dated the 13th March, 1962.
- (x) Notification G.S.R. No. 352, dated the 13th March, 1962.
- (xi) Notification G.S.R. No. 381, dated the 24th March, 1962.
- (xii) Notification G.S.R. No. 426, dated the 3rd April, 1962.
- (xiii) Notification G.S.R. No. 573, dated the 18th April, 1962.

[Placed in Library. See No. LT-147/62 for (ix) to (xiii).]

- (i) THE TERRITORIAL COUNCILS (ELECTION OF MEMBERS) RULES, 1962
 - (ii) The Territorial Councils (Amendment) Rules, 1962

SHRIMATI MARAGATHAM CHAN-DRASHEKHAR: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of section 54 of the Territorial Councils Act, 1956: —

- (i) Notification G.S.R. No. 5, dated the 1st January, 1962, publishing the Territorial Councils (Election of Members) Rules, 1962. [Placed in Librarv. See No. LT-3503/ 61.]
- (ii) Notification G.S.R. No. 216, dated the 14th February, 1962 publishing the Territorial Councils (Amendment) Rules, 1962. [Placed in Library. See No. LT-106/61.]

THE U.P.S.C. (EXEMPTION FROM CONSULTATION) AMENDMENT REGULATIONS, 1962

SHRIMATI MARAGATHAM CHAN-DRASHEKHAR: Sir, I also beg to

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